

**DIVISION BENCH**

**ITEM NO.123**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.399/2023, IA No.636/2023, IA No.647/2023, IA No.667/2023,  
IA No.04/2024, IA No.82/2024, IA (PLAN) No.01/2024 & IA No.236/2024  
IN CP (IB) No.04/ALD/2020**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 17<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S NEON VINCOM PVT LTD V/S M/S COLORCITY HOMES PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Abhishek Anand alongwith Sh. : *For the Applicant in IA No.399/2023  
Karan Kohli, Advs. & IA No.236/2024*

Sh. Honey Satpal alongwith Ms. : *For the Applicant in IA No.636/2023  
Nandini Choudha & Sh. Yash Dhyani,  
Advs.*

Sh. Sumit Shukla with Sh. Sanjeev : *For the Applicant/ RP in IA  
Panda, Advs. No.04/2024 & IA (Plan) No.01/2024  
& Respondent in IA No.399/2023, IA  
No.636/2023, IA No.647/2023, IA  
No.667/2023*

Sh. Neeraj Kant Singh, Adv. : *For the Applicant in IA No.82/2024*

**ORDER**

- At the joint request made by Ld. Counsels representing the Parties, the matter is adjourned for hearing on 3<sup>rd</sup> June, 2024, to come up higher on the Board.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**17<sup>th</sup> May, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*